

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 7364/2022

(Arising out of impugned final judgment and order dated 12-08-2021 in CRLMC No. 8936/2019, 12-08-2021 in CRLMC No. 205/2020, 12-08-2021 in CRLMC No. 1414/2020, 12-08-2021 in CRLMC No. 1409/2020, 12-08-2021 in CRLMC No. 2138/2020, 12-08-2021 in CRLMC No. 2136/2020, 12-08-2021 in CRLMC No. 9115/2019 passed by the High Court of Kerala at Ernakulam)

CATHOLIC DIOCESE OF THAMARASSERY

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.38985/2022-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.38984/2022-FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.38987/2022-FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Romy Chacko, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag the matter with SLP (Cr1.) No. 1487-93/2022.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILLEY)
COURT MASTER (NSH)